

# ACT No. XXXIV OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 9th September, 1926.)

## An Act to supplement the Sind Courts Act, 1926.

et VII **W**HEREAS it is expedient to supplement the Sind Courts Act, 1926, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Sind Courts (Supplementary) Act, 1926. Short title and commencement.

et VII (2) It shall come into force on the commencement of the Sind Courts Act, 1926.

2. The enactments specified in the Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof. Amendment of certain enactments.

et VII 3. Part I of the First Schedule and Part I of the Second Schedule to the Sind Courts Act, 1926, are hereby repealed. Repeals.

## THE SCHEDULE.

### ENACTMENTS AMENDED.

(See section 2.)

Year.	No.	Short title.	Amendments.
1886.	XXVII.	The Indian Trustee Act, 1886.	In section 2, in the definition of "High Court", for the words "Court of Oudh" the words "Courts of Oudh and Sind" shall be substituted.
"	XXVIII	The Trustees' and Mortgagees' Powers Act, 1886.	In section 1, in the definition of "High Court", for the words "Court of Oudh" the words "Courts of Oudh and Sind" shall be substituted.

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THE SCHEDULE—contd.

Year.	No.	Short title.	Amendments.
1869	IV	The Indian Divorce Act.	In section 3— (1) in clause (1), after the words " the Chief Court of Oudh " the words " in Sind—the Chief Court of Sind " shall be inserted ; (ii) in clause (2)— (i) the words " in Sind—the Judicial Commissioner of that province " shall be omitted, and (ii) after the words " in Burma " the words " and Sind " shall be inserted.
1875	XVIII	The Indian Law Reports Act, 1875.	(1) In the preamble for the words " Court of Oudh " the words " Courts of Oudh and Sind " shall be substituted. (2) In section 3, after the words " Court of Oudh " the words " or the Chief Court of Sind " shall be inserted.
1879	XVIII	The Legal Practitioners Act, 1879.	In sub-section (4) of section 41, for the words " Court of Oudh " the words " Courts of Oudh and Sind " shall be substituted.
1891	XVI	The Colonial Courts of Admiralty (India) Act, 1891.	In section 2— (1) after clause (4) the following clause shall be inserted, namely :— " (4a) The Chief Court of Sind, and " ; (ff) the word " and ", at the end of clause (5), and clause (6) shall be omitted.
1898	V	The Code of Criminal Procedure, 1898.	(1) In clause (j) of sub-section (I) of section 4— (1) for the words " Court of Oudh " the words " Courts of Oudh and Sind " shall be substituted, and (ff) for the words " Courts of the Judicial Commissioners of the Central Provinces and Sind " the words " Court of the Judicial Commissioner of the Central Provinces " shall be substituted. (2) In section 266— (1) for the words " Court of Oudh " the words " Courts of Oudh and Sind " shall be substituted ; and (ii) for the words " Courts of the Judicial Commissioners of the Central Provinces and Sind " the words " Court of the Judicial Commissioner of the Central Provinces " shall be substituted. (3) In sub-section (I) of section 364, after the words " Court of Oudh " the words " or the Chief Court of Sind " shall be inserted. (4) In section 365, for the words " Court of Oudh " the words " Courts of Oudh and Sind " shall be substituted.
1908	V	The Code of Civil Procedure, 1908.	(1) In section 122, for the words " Court of Oudh " the words " Courts of Oudh and Sind " shall be substituted. (2) In section 123, for the words " of the Chief Court " the words " Chief Courts " shall be substituted.

## THE SCHEDULE—concl'd.

Year.	No.	Short title.	Amendments.
1908	IX	The Indian Limitation Act, 1908.	In the First Schedule, Third Division, in Article 162, after the word "Bombay" the words "or the Chief Court of Sind" shall be inserted.
1909	III	The Presidency-towns Insolvency Act, 1909.	(1) In clause (bbb) of section 2, for the words "Court of the Judicial Commissioner of Sind" the words "Chief Court of Sind" shall be substituted. (2) For clause (b) of section 3 the following clause shall be substituted, namely:— " (b) the Chief Court of Sind ". (3) In section 4 and in sub-section (1) of section 6, for the words "Judicial Commissioner" the words "Chief Judge" shall be substituted. (4) In sub-section (1) of section 77, for the words "Judicial Commissioner of Sind" the words "Chief Judge of the Chief Court of Sind" shall be substituted. (5) In sub-section (8) of section 90, for the words "Court of the Judicial Commissioner of Sind" the words "Chief Court of Sind" shall be substituted.
1920	V	The Provincial Insolvency Act, 1920.	In clause (b) of sub-section (1) of section 2, for the words "Court of the Judicial Commissioner of Sind" the words "Chief Court of Sind" shall be substituted.